

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 322

IA-119/2024, IA-264/2024, IA-6629/2023

IN

IB-550(ND)/2022

IN THE MATTER OF:

M/s. Fun, N, Food Pvt. Ltd.

.... Petitioner/Applicant

Vs.

Pansy Construction Pvt. Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA-264/2024

Ld. Counsel appeared for the Respondent Nos. 1, 2 & 3.

As per the order dated 13.02.2024, Respondents were given two weeks time to file their reply. However, as stated by Ld. Counsel appearing on behalf of Respondent Nos. 1, 2 & 3, they filed reply after expiry of two weeks.

We direct the Ld. Counsel appearing for Respondent Nos. 1, 2 & 3 to bring the reply on record within one week.

Cost of Rs. 10,000/- is imposed to be deposited to Prime Minister National Relief Fund by each Respondent i.e. R1, R2 and R3.

The Resolution Professional appeared in person and stated that he has received the copy of the reply from Respondent Nos. 1, 2 & 3 and he doesn't wish to file any Rejoinder.

List the matter for arguments **on 26.04.2024.**

IA-6629/2023

Ld. Counsel appears for the Applicant. Ld. Counsel appearing for the Respondent seeks one week time to file reply affidavit. Time granted.

List the matter **on 26.04.2024.**

IA-119/2024

This is an application seeking liquidation of the company.

Mr. Vijender Kumar Jain, the Resolution Professional appearing in person has stated that in compliance with the order dated 10.01.2024 an affidavit in terms of Regulation 39B(1), (2), (3) and Regulation 39C and Regulation 39D has been filed.

The Resolution Professional is directed to file two page notes of submissions.

Issue notice to RoC and Income Tax Department.

The Applicant is directed to serve notice by all modes and file proof and affidavit of service within one week.

Respondents are directed to file reply affidavit, if any, within one week after receipt of the notice.

List the matter **on 26.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay